IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-290(PB)/2017

IN THE MATTER OF:

M/s. Lakra Fabrics Pvt. Ltd. With Lakra Industries Ltd.

Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Sanjeev Kumar, Prac. Company Secretary

For the Income Tax Dept.:

Ms. Lakshmi Gurung, Advocate

For the RD (NR):

Mr. Manish Raj, Company Prosecutor

For the OL:

Mr. Ajeyo Sharma and Mr. Amish Tandon, Advs.

ORDER

A copy of the complete paper book be served on the learned standing counsel for Income Tax Department during the course of the day.

Reply be filed within two weeks with a copy in advance to the learned Practicising Company Secretary.

List for arguments on 13.03.2018.

(M. M. KUMAR)

PRESIDENT

(S. K. MOHAPATRA) **MEMBER (TECHNICAL)**